## 177 Take-over of BHADRA 12, 1895 (SAKA) Rice Trade (St.)

DR. K. L. RAO: The hon. Member from Gujarat knows that it is not the Narmada project only that is now under discussion. We are discussing today the flood damage Gujarat and the floods have in been caused by rivers other than Narmada. The Narmada dam problem 19 of course there So far as I know, there is a rise, over and above that in the Narmada, in the other river systems. Therefore, really the question is this My hon friend from Gujarat, Shri Mavalankar, always wants to find out the date, when the project was sanctioned, what is the date, etc. I have given all the available information in my reply the other day. The point 15, the three Chief Ministers are going on discussing, and we shall take it up at the earliest moment But every morning, every day, in questions and answers, the hon. Member, Mr Mavalankar raises Narmada, Narmada. (Interruptions).

SHRI P G MAVALANKAR 1 have come from Ahmedabad today (Interrupt.cons)

MR. SPEAKER. Order, order. Why should you talk so loud, Mr. Mavalankar, at the top of your voice and why should you go on like that all the day? Just at the fag-end of the day, at least, bring down your tone

#### 17.30 hrs.

STATEMENT RE. TAKEOVER OF WHOLESALE TRADE IN RICE

MR. SPEAKER. The hon Minister for Agriculture will now make a statement (Interruptions) No more questions, 1 am passing on to the next item

SHRI SAMAR GUHA (Contai): Prime Minister and other Ministers as also the opposition leaders have had a discussion on this matter It was decided that we shall meet again on the 6th. The different parties were asked to give their memoranda.

#### Code of Criminal 178 Procedure Bill

MR. SPEAKER: Why are you saying all these things without first listening to him? I have allowed him to make a statement.

SHRI DINEN BHATTACHARYYA: (Serampore): We want to know whether the Minister is going to make a commitment that within a certain definite time-limit the wholesale trade will be taken over.

MR. SPEAKER: I do not know. Let us hear him. The hon. Minister. (Interruptions).

THE MINISTER OF AGRICULTURE (SHRI F. A AHMED). The successful implementation of a policy of takeover of whole-ale trade in rice requires not only careful consideration of the operational details but also ful involvement and co-operation of the State Governments and political parties Discussions are therefore being held with the State Chief Ministers Consultations are also going on with the leaders of the Opposition Parties and the next meeting is scheduled to be held later this week.

It will, threfore, be advisable to await the outcome of these consultations

17 32 hrs.

#### CODE OF CRIMINAL PROCEDURE BILL-Contd.

MR SPEAKER. We shall now resume the debute on the Coce of Criminal Procedure Bill. We have already fixed the time.

SHRI RAM NIWAS MIRDHA. I beg to move

"That the deltate on the Code of Criminal Procedure Bill, 1972, which was adjourned earlier today, 5rd September, 1973, be resumed now."

MR SPEAKER: The question is: . .. (Interruptions) Order, Order. First you do not allow me to listen to the Members and then when I get up you do not allow Members to listen to nie. You see what a difficult situation it is. We may continue still, but a day will come when it cannot be continued like this. So it is much better you dt not do like this. The first motion sava that the debate be resumed. Of course we had fixed the time when it was to be resumed. So, there is no need for any motion for that. It has alreaddy been resumed. The second motion is that Rule 338 of the Rules of Procedure be suspended in its application to the motion for the recession of the decision of the House adopting clause 125 with certain amendment ... Then the third motion is that the decision of the House adopting with certain amendments clause 125 be rescinded.

श्वी सखु लिमवे कया ग्राप पेण करने की उन को इजाबत देरहे है ? ग्रगर रदे हें है तो मेरा मणोधन है।

को झटल विहारी वाजपेथी (ग्वालियर) : झाप हम को भी मुनिये ।

भी मधु लिमवे. भाप माननीय दंडवने जो को पहले मुन लेक्यों कि वह वाइंट माफ़ भाईर पर बोल रहे है। जहा तक मेरे बोलने का सवाल है मैं ता मन्नी ढारा प्रस्ताव पेश होने के बाद ही बोल मकता हु।

**PROF** MADHU DANDAVATE: On a point of order, Sir. The Minister had moved a motica that the discussion on this Bill should be adjourned for one hour. Prior to that. Shii Madhu Limaye had moved an amendment which sought adjournment of the discussion for a reconsideration of clauses 125, 108, 109, 110 and 144. This amendment was rejected, which means that this House does not want a reconsideration of these clauses including 125 So, that has defeated the very purpose for which the Minister was seeking adjournment. You should take note of this.

श्वी झटल बिहारी वाजपेयी : प्रध्यक्ष जी, मेरा व्ययस्था का पण्त है। मली सहोदय ने एक नियम को स्थगित करने की इजाजत मागी है। मुझे पता नहीं कि ग्राप इजाजत देने जा र हैं कि नहीं।

म्राग्ल्भ महीदय : इजाजत तो श्राप को देनी है,मैं तो देनही रहाह ।

श्वां अटल विहारी वाजपेयी : ग्रगर एक बार जां चोख सदन द्वारा स्वीकृत वर ली गई है उस पर पुनर्विचार के लिये आप नियम को ताक पर रखने की इजाइन देगे तो मामला केवल मत्रा तक सीमित नहीं रहेगा, ग्राप को इस सुविधा को सभी मेस्बरों को ग्रीर विश्वेष-कर विरोधी दलों के मेस्बरों को ग्रीर विश्वेष-कर विरोधी दलों के मेस्बरों को ग्री प्रदान करना होगा । ग्राप एक वाड वा दरवाजा खोल देये, ग्रीर फिर ग्राप हमें इस प्रवार का मोशन लाने से बचित नहीं कर नवते ।

मध्यक्ष महोदय, भाप जानते है कि यह विधेयन सेलन्ट कमेटी से हो कर आगा है, वहा टम पर विचार हुआ। टम ५८ राज्य सभा विचार कर चुकी है। जिस धारा मे सगोधन के लिये मती महोदय रूल को ताक पर रखना चाहते हैं वह धारा वहा पास हो चुकी है। भव धर्ड रीडिंग की स्टेज पर दिल पहुच गया है, और फिर गारी जार्यवाही धारा 125 मे वापस ले जाना चाहते है। रूज 338 मे साफ लिखा हआ है।

"A motion shall not raise a question substantially identical with one on which the House has given a decision in the same session." यह इस सेशन में नही ला सकते । कोई आसमान तो टूटने वाला नहीं है । एक बार आप इस तरह की परम्परा कायम कर देंगे तो इस का कहीं अन्त नहीं है । प्रति दिन इस तरह के मोशन आयेंगे और आप पर आरोप ; लगेगा कि आप सरकार की बात मान कर नियम स्थगित कर देते हैं और विरोधी दलों की बात नहीं मानते ।

# **अध्यक्ष महोदय**ः हाउस को करना है, मुझे थोड़े ही करना है।

This is not something concerning the Chair. A motion is brought and the decision has to be given by the House. The Chair does not come in.

SHRI S. A. SHAMIM (Srinagar): May I make a submission on what Shri Vajpayee has said?

MR. SPEAKER: He has not said anything else.

SHRI S. A. SHAMIM: He said that the reconsideration of clause 125 would be a great catastrophe and would create a very bad precedent. T would remind Shri Vajpayee that this Parliament is in the process of passing particular Bill. Even a court a which passes a death sentence after finding an accused guilty, if new facts are brought before the court on the basis of which the court feels justice has not been done to the accused, the court does not hesitate to release him. So, even the courts are allowed to use their inherent power to resile from an earlier order. In this case, while Parliament is in the process of passing a measure, some doubts have been expressed with regard to clause 125 that it should not be adopted as it is but should be reconsidered. I do not see any harm in that.

SHRI G. VISWANATHAN: I object to the Minister's move to have reconsideration of a clause which has already been adopted. My first objection is

that we have already passed through the clause by clause consideration and reached the third reading. Under the rules the Minister cannot move a substantial amendment at this stage.

Secondly, as pointed out by Prof. Dandavate, Shri Madhu Limaye's motion wanted postponement or adjournment of the consideration of the Bill to reconsider certain clauses, including clause 125, and that was voted down by the House. So, that was thedecision of the ruling party and of the House. So, procedurally clause 125cannot be reconsidered. Of course, 1. have no objection to its reconsideration but how are you going to overcome the procedural difficulty? Under the rules you cannot do it.

SHRI JAGANATHA RAO (Chatrapur): Shri Raghu Ramaiah's motion has been carried.

SHRI DINESH JOARDER: If the Rules of Procedure permit, we have no objection to the reconsideration of clause 125. In that case, as mentioned in the motion moved by Shri Madhu Limaye, all the other clauses, to which objection has been taken, should alsobe reconsidered.

SHRI B. V. NAIK (Kanara): The submission made by Shri Vajpayee is very attractive. Rule 388, which deals with the suspension of rules, says:

"Any member may, with the consent of the Speaker, move that any rule may be suspended in its application to a particular motion beforethe House and if the motion is carried the rule in question shall be suspended for the time being."

This is the last but one rule in the Rules of Procedure.' It was not the intention of Parliament that rule 388 was ever to remain a dead rule. In that case, they would not have framed such a rule. This rule is meant to meet contingencies like the present one, where six crores of people are going to be affected by a provision. In the circumstances, the use of rule 388 is perfectly valid.

SHRI B. R. SHUKLA: Rule 338 does not apply to the consideration and withdrawal of a Bill So far as the provisions relating to Bills are concerned, there is a separate chapter for that. The Bil' remains for consideration upto the last stage, that is, up to the third reading of the Bill Thcrefore, the House has not decided any question regaring any provision of the Criminal Procedure Code finally When the House is still seized of the Bill, it has every right to reconsider matter till the matter is finally the closed Therefore, rule 338 is who ly irrelevant and inapplicable so far as the consideration of provisions of the Bill are concerned.

SHRI D N 'TIWARY' Three motions were placed before the House, one by Shri Limaye one by other Member and one by the Government Two hotions were negatived and the third was adopted Therefore, the consideration of other motions does not arise The motion of Shri Limaye was negatived by this House The motion moved by the Government was carried

MR. SPEAKER It is not regarding negatived or adopted. It is about rescinding the decision

SHRI EBRAHIM SULAIMAN SAIT (Kozhikode): 1 feel, this Bill has not finally rassed and it is in the been being passed. When the process of Government feels that some fundamental mistake has been committed previously and they have come forward to rectify it and they want the permission of the House, the House should be generous enough to give its permisston Moreover, if there is some such fundamental defect, we must not just go according to the procedure A۵ pointed out by Mr Naik, the procedure does not stand in the way of re-opening certain clauses I would submit that in case permission can not be given for re-opening clause 125 alone we have no objection to giving permusion for re-opening of other clauses also as demanded by Shri Limaye.

Therefore, there should be re-consideration of clause 125 and other clauses also, as demanded by Shri Limaye.

MR SPEAKER. I have received this amendment to the main motion by Shri Limaye...

SHRI RAM NIWAS MIRDIA: The main idea in putting this motion or any other motion. In making a request to you to do so, was to see that we could pass the Bill in this session. But it seems it is not possible to pass the Bill in this session. It gives an impression that we are trying to hustle the whole thing. We have no idea to hustle the whole thing We on our side would not n ind if it is postponed to the next session

#### SHRI MADHU LIMAYE rose-

MR SPEAKER Mr. Limaye, kindly sit down I have to a k him a question.

You want to postpone it in the form as it is or in some other form? You are not pressing for this. Are you withdrawing 1?

SHRI RAM NIWAS MIRDHA We want to postpone it to the next session.

श्वी मधु लिमवे मध्यक्ष महोदय, पहले आपने इनको मनुमनि दी कि वे प्रस्ताव रखे जिस के नहन कुछ नियमों को निलम्बिन करने की बात मबी महोदय कह रहे है आंर उसका उद्देश्य यह है कि 125 पर पुर्तविचार किया जा सके। घव एक नया प्रस्ताव ले कर ये आए हैं। कुछ तो प्रक्रिया चलनी चाहिये। पहले कहा कि इम प्रस्ताव को जिस को उन्होंने पेश किया बापिस ले रहे है। मैं यह टसलिए यह रहा हूं कि उम प्रस्ताव के गाथ उनका धापके सामने व मिटमेंट हुआ है कि भगली बार जब इसके ऊपर विचार किया जाएगा, धाज करें कल करें, अमले सै झन मैं करें तो 125 के साथ साथ 106, 108, 109, 110 झौर 144 उन पर भी विचार किया आएगा (इंटरप्शाक) जो तय हुझा है बही बना रहा हूं। जे,ड़ता नहीं जा रहा हू। रिकार्ड होना चाहिये कि इसके बारे मे एप्रीमेट हो गया है।

भी घटल बिहारी वाजपेयी : विल पर चर्था म्यगित हो रही है। इसका ग्रथं यह मही है कि धाप मत्री महोदय को इस वात की इजाजत दे रहे हैं कि 125 धारा जो पास हो चुकी है उसको धगले सँधान में फिर से चुर्वावचार के लिए पेण करे। तब धाप अनुमति देंगे धौर सदन इजाबत देगा तब धह मामला उठ सफता है।

SHRI SOMNA"H CHATTERJEE: I had moved a motion today "that the debate on the Code of Criminal Procedure Bill, 1972, be adjourned till 'he next Session" and that was negatived by the House. Now an identical motion is being moved by the hon. Minister Therefore, rule \$38 will stand in the way. Rule 338 should be suspended in respect of this motion (Interruptions).

SHRI MADHU LIMAYE lie should apologiye to Mr Symnath Chatterice and the House.

MR SPEAKER: It is a very interesting position. Mr Somnath Chatterjee, you can move the motion for suspension of rule 338

SHRI SOMNATH CHATTERJEE: Sir, I beg to move.

"That the operation of rule 538 be suspended for the purpose of consideration of the motion "That the debate on the Code of Criminal Procedure Bill, 1972, be adjourned till the next Session"."

MR. SPEAKER: His motion is that rule 338 be suspended in relation to his earlier motion for adjournment of the debate till the next Session

Let me be sure as to where we stand. Now, you will bring this Bill in the next session. From which point?

SHRI DINEN BHATTACHARYYA. You must make the announcement first that the Rule has been suspended Then he will move.

MR. SPEAKER: I wanted to be sure if this Bill will be carried over to the next session. The same Bill from the same stage .. (Interruptions) That is all right

SHRI K. RAGHU RAMAIAH: I would like to say before the motion for adjourning this Bill to the next session is moved, that the agreement which was arrived at before you, is in relation to to-day's motion and what will happen in the next session is open to the House....(Interruptions) I want to make it very clear that it is in relation to to-day's motion

भी नषु ि. रे ' No, no. ग्रध्यक्ष महोदय, यह विटरेयल है। उन्होंने जो वचन दिया है, वह उम मे रिगल ग्राउट नही कर मकते हैं। उन का पुनर्विचार का धारा 106 ग्रादि के बारे मे का जो प्रस्ताव है, बह कार्यान्वित होना चाहिए।

SHRI K. RAGHU RAMAIAH The Speaker is also there. It is in relation to to-day's motion that I said that I have no objection in accepting the amendment of Mr Madhu Limaye To-day's motion will not be moved. Therefore, there is no agreement about it. That is all what I want to sav Next session we will see. We will consider it on merits

SHRI MADHU LIMAYE Not We will see'

SHRI K, RAGHU RAMAIAH: I cannot bind myself. 187 Code of Criminal

MR. SPEAKER: Please do not take it lightly. He is not pressing his first motion. Only this Bill wi'l be adjourned to the next session. As to what will be the position at that time, will be seen at that time. (Interruptions) Order, please. The further debate and discussion on this Bill at the stage we are leaving it to-day will be taken up in the next session As to what follows and what procedure you follow at that time will be seen then. I hope you approve of this?... (Interruptions) Adjournment to the next session.

SHRI SOMNATH CHATTERJEE Until the decision on my motion for adjournment which was rejected, is rescinded first, this motion cannot come

MR. SPEAKER: This motion by Mr. Somnath Chatterjee, I will put The question is

"That the operation of rule '38 be suspended for the purpose of consideration of the motion 'That the debate on the Code of Criminal Procedure Bill, 1972, be adjourned till the next Session'."

The motion was adopted.

MR. SPEAKER; I em puffing a'ter the decision is rescunded another thing to carry over the business to the next session ...

भी ग्रटल बिहारी वाजपेवी : ग्रध्यक्ष महोदय, क्या ग्राप ही मोक्षन मूब कर रहे हैं ? माननीय सदस्य ने रूल के ससपेंशन के बारे में मूव किया है। उस के बाद उन के एमेंडमेंट पर जो फ़्रैमला हुग्रा था, उस को रह करना पटेगा। ग्रीर तीसरी स्टेज वह होगी, जब हम तय करेंगे कि इस बिन पर डिसक जन ग्र-ग्ले से बन के के लिए एड जन किया जाये।

SHRI G. G. SWELL (Autonomous Districts): The first motion is to suspend the rule That has been clearly moved by Mr. Somnsth Chatterjee. There should be a second motion to be moved by somebody to rescind the earlier decision and the third motion to be moved by somebody that the discussion on this Bill be adjourned to the next session It is clear that there should be three distinct motions to be moved by members individually.

18 hrs.

SHRI SOMNATH CHATTERJEE: Sir, I beg to mova:

"That the decision of the House taken earlier today rejecting my motion for the adjournment of the further discussion on the Code of Criminal Procedure Bill, 1972, be rescinded."

MR. SPEAKER. Of course, you have given your decision on the suspension of the rules. Now, this is about rescinding of the eacher decision

I will now put Shri Somnath Chatterjee's motion to the vote of the House.

The question is.

"That the decision of the House taken earlier today rejecting Shri Somnath Chatterjee's motion for the adjournment of the further discussion on the Code of Criminal Procedure Billil, 1972, be rescinded."

The motion uas adopted.

SHRI SOMNATH CHATTERJEE: Sir, I beg to move

"That the debate on the Code of Criminal Propisure Bill, 1972, be adjourned till the next Session".

MR. SPEAKER. Of course, all of you will agree to it. I will put it. The question it.

"That the Debate on the Code of Criminal Procedure Bill, 1972, be adjourned till the next session".

The motion was adopted

# 189 Coking and Noncoking Coal Mines etc. Bill

MR SPEAKER: This motion is adopted. This is carried to the next session. Shri T.A. Pai.

## 18.02 hrs

# COKING AND NON-COKING COAL MINES (NATIONALISATION) AMENDMENT BILL

THE MINISTER OF HEAVY IN-DUSTRY AND STEEL AND MINES (SHRI T. A. PAI): Mr. Speaker, Sir, I beg to move:

"That the Bill to amend the Coking Coal Mines (Nationalisation) Act, 1972, and the Coal Mines (Nationalisation) Act, 1973, as passed by Rajya Sabha, be taken into consideration."

Sir, since the Coking Coal Mines (Nationalisation) Act, 1972, received the President's assent, it has come to notice that in certain cases there are minor discrepancies in the description of the various coking coal mines listed, in the Schedule to the Act. It is thought desirable to remove these discrepancies, and such other discrepancies as may be brought to notice hereafter, by issue of suitable notifications if the power in this regard is vested in the Government ...

MR. SPEAKER: How much is this? How many minutes you would need?

SHRI T. A. PAI: A short one. I will make it short.

Sir, in the course of the administration of the coking coal mines, we also found that considerable arrears were due to the employees by way of wages and statutory liabilities and we wanted to see that before the secured and unsecured debts were cleared these were deducetd also in performance to both secured and unsecured debats. And, for this purpose, since it may not be possible for a large body of workmen or their dependants to make claims, we wanted to confer this power on the Coal Mines Provident Fund Commissioner. With these objects, I have brought forward these Amendments, to bring it in conformity with the Recent Coal Mines Nationalisation Act which this House has passed. Thank you.

MR. SPEAKER: Now, the question is:

"That the Bill to amend the Coking Coal Mines (Nationalisation) Act, 1972, and the Coal Mines (Nationalisation) Act, 1973; as passed by Rajya Sabha. be taken into consideration."

The motion was adopted.

# 18.04 hrs.

BHADRA 12, 1895 (SAKA)

RE: SHORT NOTICE QUESTIONS

MR SPEAKER: Now, a Member has given notice of a Short Notice Question and the Minster has accepted it some other Minister. Should we allow it? Because, the earlier decision was, we will not accepted anything other than a straight discussion on the Plan.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Unless we know the nature of the question....

MR SPEAKER: Nature of the question may be urgent. But because it is a Short Notice Question, it has been addressed to the Minister and he has accepted it. I think I should not come in his way.

If there was any other question, I would not have allowed it. But, he has accepted the Short Notice Question. I think that I should not deprive the Member of his opportunity.

SHRI ATAL BIHARL VAJPAYEE: You accept the Short Notice Question at your convenience.

MR. SPEAKER: What do you like me to do? If the Member gets the chance let him get it. Why should we come in the way? Otherwise, if it were with me. I would not have accepted the ordinary Question.

One will come up tomorrow and the other the day after.